

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 04 of 2022 (SZ)**

**IN THE MATTER OF:**

Jaganathasamy

Tiruppur District

...Applicant(s)

Versus

The Member Secretary,

Tamil Nadu Pollution Control Board and Others

...Respondent(s)

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Through

Dr. D. Shanmuganathan

Standing Counsel of TN

National Green Tribunal

Southern Zone

**Before The Hon'ble National Green Tribunal  
Southern Zone  
Original Application No 04 of 2022 (SZ)  
In  
I.A.No 150 of 2022(SZ)**

Jaganathasamy  
Tiruppur District

Applicants(s)

Versus

1. The Member Secretary,  
Tamil Nadu Pollution Control Board.  
No.76, Mount Road,  
Chennai.
2. Tamil Nadu Generation and  
Distribution Corporation,  
6th Floor, TANTRANSO Building.  
No. 14, Anna Salai,  
Chennai
3. The District Collector,  
Collectorate office, Tiruppur
4. Tamil Nadu Generation and  
Distribution Corporation  
Coimbatore-641 012
5. Tamil Nadu Generation and  
Distribution Corporation  
Udumalpet,  
Tiruppur - 642 154
6. Tamil Nadu Pollution Control Board,  
Tiruppur South,  
Tiruppur-641 664
7. Tamil Nadu Generation and  
Distribution Corporation  
20, KVA Substation,  
Udumalpet, Tiruppur - 642 154

  
**ADDITIONAL DIRECTOR**  
DEPT. OF GEOLOGY AND MINING  
GUINDY, CHENNAI - 600 032

  
**COMMISSIONER**  
Department of Geology and Mining  
Guindy, Chennai-600 032.

8. The Proprietor Ms. Akshairaj Blue  
Metals,  
No. 531/2, Myvadi illage,  
Madathukulam Taluk,  
Tiruppur -642 203

Respondent(s)

**Report filed by the Commissioner of Geology and Mining**

I Pooja Kulkarni, I.A.S., D/o. Martand Kulkarni, Hindu aged about 45 years functioning as the Commissioner of Geology and Mining, Chennai – 600 032 do hereby solemnly affirm and sincerely state as follows.

I am the Commissioner of Geology and Mining and as such I am well acquainted with the facts of the case from the available records. I file this report before the Hon'ble National Green Tribunal (SZ) in compliance with the orders passed in O.A.No 04 of 2022 dated 05.09.2023.

2) It is submitted that, the bulk permit specifies the total quantum of the minerals allowed for transportation in cubic meters and also the validity period intended for the transportation of minerals, which is restricted to maximum of seven days from the date of issuance. Transit pass specifies the vehicle registration number which is to carry the total quantum of mineral mentioned in the Bulk permit and further each transit pass specifies the quantum of mineral transported in cubic meters. Therefore, no blank bulk permits/transit pass are issued by the Department. If the bulk permits along with transit pass are unused

  
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Department of Geology and Mining  
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by the lessee, they have to be surrendered to the Department. If the bulk permit/transit pass is neither surrendered nor utilized by the lessee within the time specified for the transportation of the mineral, the validity of the bulk permit lapses automatically. Hence the misuse of blank permits/transit pass does not arise. However, if any misuse of the bulk permits /transit pass is reported or noticed, the concerned District officials of Mines, Revenue and Police Department have to take necessary action to seize the mineral bearing vehicle as per the provisions of the Acts and Rules.

Therefore, in view of the above, the Hon'ble National Green Tribunal (SZ), Chennai may accept this report and thus render justice.

Solemnly affirmed at Chennai  
this the 6<sup>th</sup> day of October, 2023  
and signed her name in my  
presence.

  
**COMMISSIONER**  
Department of Geology and Mining  
Guindy, Chennai-600 032.

**Before me**  
  
**ADDITIONAL DIRECTOR**  
**DEPT. OF GEOLOGY AND MINING**  
**GUINDY, CHENNAI-600 032.**